

ITEM NO.101

COURT NO.13

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO(S). 9408/2013

AMIT KUMAR BANERJEE

APPELLANT(S)

VERSUS

SUMITA CHAKRABORTY & ORS.

RESPONDENT(S)

Date : 07-04-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Appellant(s) Mr. Soumya Chakraborty, Sr. Adv.
Mr. Danish Zubair Khan, AOR
Mr. Akash Verma, Adv.

For Respondent(s) Mr. Ranjan Mukherjee, AOR
Ms. Aaushi, Adv.

Mr. Mrigank Prabhakar, AOR
Ms. Sakshi Banga, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In compliance of order dated 10.02.2022 of this Court, the petitioner has prepared the demand draft which is 50% of the value of the property as determined by chartered valuer in terms of its report dated 28th February, 2013 along with 12 percent interest on the said amount.

Let the money be deposited by the petitioner's counsel in the registry of this court within a period of one week and the same

shall be kept in an interest bearing account.

Learned Counsel for the respondents are at liberty to seek instructions from their clients and also their full particulars along with details of their bank accounts.

List on 12.05.2022.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)